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Minister with him on the proposal that the Caltex Management should bring back the files removed from iis office and create proper conditions for negotiations;

- (b) if so, whether the report is correct; and
- (c) what steps have been taken by-Government to implement the proposal?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI L. N. MISHRA): (a) to (c) The West Bengal Labour Minister's suggestion that the Caltex Management should bring back the files to Calcutta to create a favourable climate for negotiation was put to the employer by the Union Labour Minister at his meeting with the representatives of the employer and the workers at New Delhi on April 28, 1967. The employer pleaded inability to accept the suggestion.

RESIGNATION OF THIE EMPLOYEES' REPRESENTATIVE IN THE WAGE BOARD FOR WORKING JOURNALISTS

651. SHRI NIREN GHOSH: SYED NAUSHER ALI.

Will the Minister of LABOUR AND REHABILITATION be pleased to state;

- (a) whether it is a fact that the employees' representative on the Wage Board for Working Journalists has tendered his resignation from the membership of the Wage Board:
- (b) if so, what is the name of the person and the reason for his resignation; and
- (c) whether a new member has been nominated in his place?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI L. N. MISHRA): (a) Yes.

(b) Shri Kedar Ghosh resigned on the ground that he was appointed as General Manager of 'The Statesman'.

(c) Yes, Shri S. B. Kolpe of 'Free Press Journal', Bombay was appointed in his place.

to Questions

CONVERSION BY CHRISTIAN MISSIONARIES

- 652. SHRI K. C. BAGHEL: V/ill the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that conversion activities of the Christian Missionaries in various Slates have recently been stepped up;
- (b) whether it is a fact that Christian Missionaries get education aid and other facilities from Government much more liberally than the non-Christian Voluntary Organisations?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): Government have no reason to believe that this is so.

(b) No, Sir.

REPRESENTATION OF SCHEDULED CASTES IN UNION TERRITORIES ADMINISTRATIONS

- 653. SHRI K. S. CHAVDA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the extent of representation of members of the Scheduled Castes in Class I, Class II and Class III services under the Central Government in the Union Territories Administrations as on 1st January, 1966 and 1st January, 19)87; and
- (to) the reasons for inadequate representation to the members of the Scheduled Castes in those services?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): (a) and (b) Complete information is not available; it is being collected and will foe laid on the Table of the House. However, a statement giving the available information which is as on 1st January, 1966 in respect of the Union Territories excluding Himachal Pradesh and Pondicherry, is appended.

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STATEMENT

presentation of Scheluled Castes in the Services under the Union Territory Government;
Administrations, as on 1st January, 1966

SI. No.	Name of the Union Territory				Class		Total No. of employees	Scheduled Castes	Percentage
	Delhi	4		·	,	I II III	252 803 28,483	6 18 1,522	2.4 2.2 2.2
2	Manipur	*	Ŷ	•	*	III II	78 452 8,564	I 158	0 · 2
3	Tripura	ě	9	*	196	III	59 586 14,457	1.4 767	2·4 5·3
4	Dadra and	Naga	r Hav	eli .	9	I II III	4 14 593	19	3.3

The information in respect of Himachal Pradesh and Pondicherry is awaited.

There are no Scheduled Castes in relation to Andaman and Nicober and Laccadive Minicoy and Admindivi Islands.

Scheduled Castes have not been notified by Department of Social Welfare so far in Goa, Daman and Diu.

REFERENNUM ON PROHIBITION

- 654. SARDAR RAM SINGH: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government propose holding a referendum on the question of scrapping prohibition in the country;
- (b) what is the total revenue lost per year in the Centrally administered areas as a result of prohibition; and
- (c) what is the cost of enforcing prohibition in the Centrally administered areas?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) No, Sir.

(b) and (c) Except in certain areas of Himachal Pradesh prohibition is not in force in other Union Territories. There has been no occasion to assess the loss of revenue or the cost of enforcing prohibition in the specified areas of Himachal Pradesh.

REHABILITATION OF EAST PAKISTANI REFUGEES IN HOSHANGABAD

655. SARDAR RAM SINGH: SHRI RAM SAHAI;

Wil] the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) whether it i_s a fact that a scheme has been drawn up by Government for rehabilitating East Pakistani refugees in Hoshangabad, Itarsi, Harda and Sohagpur in Madhya Pradesh; and
- (b) if so, what are the details of the scheme and by when it will be implemented?

THE MINISTER OF STATE IN MINISTRY OF LABOUR, EMPLOY-MENT AND REHABILITATION (SHRI L. N. MISHRA): (a) Yes.

(b). A scheme for resettlement of 170 migrants from East Pakistan in small trade and business has been sanctioned by Madhya Pradesh Gov-